

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

IOIN-FAO-5958-2013 IN FAO No. 5958 of 2013

Rajesh
V/s
Shankar Lal and others

..... Appellants
..... Respondents

Notice to:

Respondents:

- 2. Rohtash son of Sh. Nanhta, resident of House no. 773/11, Jind Road, Mata Darwaja, Rohtak. (owner of offending Vehicle no. HR 46 B 7112).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **05.05.2023(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 17th day of February, 2023.

Ah
20/2/2023
Superintendent (Judl.),
For Registrar (Judicial)

